

Hindi) of the Orissa River Pollution Prevention (Amendment) Act, 1974, enacted by the President. [Placed in Library. See No. LT 6197/74].

I. Report of the I.C.A.R. Enquiry Committee

II. Papers under 619A(I) of the Company Act, 1956 and related papers

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): Sir, I beg to lay on the Table the following papers: —

I. A copy (in Hindi) of the Report of the I.C.A.R. Enquiry Committee. [Placed in Library. See No. LT 6293/74].

II. (a) A copy (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956: —

(i) Second Annual Report and Accounts of the Madhya Pradesh State Agro-Industries Development Corporation Limited, for the year 1970-71, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Third Annual Report and Accounts of the Madhya Pradesh State Agro-Industries Development Corporation Limited, for the year 1971-72, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(iii) Annual Report and Accounts of the West Bengal Agro-Industries Corporation Limited, for the year ending the 31st March, 1972, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) A statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (a) (i) to (iii) above. [Placed in library. See No. LT 6294/74, for (i) to (iii) and (b)]

Notifications of the Ministry of Agriculture (Department of Food)

SHRI ANNASAHEB P. SHINDE: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the following Notifications of the Ministry of Agriculture (Department of Food), under sub-section (6) of section 3 of the Essential Commodities Act, 1955: —

(i) Notification G.S.R. No. 533(E), dated the 21st December, 1973, publishing the Tamil Nadu Coarse Grains (Export Control) Amendment Order, 1973. [Placed in Library. See No. LT-6291/74].

(ii) Notification G.S.R. No. 8(E), dated the 7th January, 1974, publishing the Northern Rice Zone (Movement Control) Second Amendment Order, 1973. [Placed in Library. See No. LT-6202/74].

(iii) Notification G.S.R. No. 37(E), dated the 12th February, 1974, publishing the Rajasthan Rice (Export Control) Amendment Order, 1974. [Placed in Library. See No. LT-6291/74].

II. A copy in English and Hindi of the Ministry of Agriculture (Department of Food) Notification G.S.R. No. 537(E), dated the 22nd December, 1973, under section 12A of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-6292/74].

III. A copy (in English and Hindi) of the Ministry of Agriculture (Department of Agriculture) Notification S.O. No. 802(E), dated the 31st December, 1973, publishing the Fertiliser (Control) (Third Amendment) Order, 1973 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-6202/74].

Annual Accounts of the Paradip Port Trust (1971-72) and related papers

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB MUKHERJEE): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Annual Accounts of the Paradip Port Trust for the year 1971-72 and the Audit Report thereon,